

West, Imphal East, Thoubal and Bishenpur during the years 1954-55 and 1955-56;

(b) the number of unexecuted cases lying with *Kamungos* and the *Aminis* during the aforesaid years; and

(c) the number of cases pending of unexecuted for the last five or more years?

The Minister in the Ministry of Home Affairs (Shri Datar): (a) and (b). A statement giving the required information is placed on the Table of the House. [See Appendix III, Annexure No. 54].

(c) None.

Manipur Communist Party

304. Shri Rishang Keishing: Will the Minister of Home Affairs be pleased to state:

(a) the number of members of the Manipur Communist Party who surrendered in May and June, 1956 in the Court of the Additional District Magistrate of Manipur; and

(b) whether it is a fact that these surrendered members of the C.P.I. were wanted by the police since 1950 in connection with the Manipur Communist Party Conspiracy Case of 1950?

The Minister in the Ministry of Home Affairs (Shri Datar): (a) and (b). 9 persons wanted since 1951 in connection with the conspiracy case under sections 121 A/123 of the I.P.C., surrendered in the Court of the Additional District Magistrate, Manipur in the months of May and June 1956.

Indian Settlers in Andamans

305. Shri Krishnacharya Joshi: Will the Minister of Home Affairs be pleased to state:

(a) how many families from Travancore-Cochin State have been sent to Andamans for settlement from the quota allotted for the year 1956; and

(b) what are the special facilities which will be provided to them there.

The Minister in the Ministry of Home Affairs (Shri Datar): (a) 42 families (193 persons).

(b) A statement showing the facilities given to the settlers is placed on the Table of Lok Sabha. [See Appendix III, Annexure No. 55].

Corruption Cases

306. Shri D. C. Sharma: Will the Minister of Home Affairs be pleased to state:

(a) the number of corruption cases filed against the officers of the Government of India in 1956 so far;

(b) the number of cases in which punishment has been awarded; and

(c) the number of cases that are still pending decision?

The Minister in the Ministry of Home Affairs (Shri Datar): (a) to (c). A statement containing the required information as on the 30th June, 1956 is laid on the Table of the House. [See Appendix III Annexure No. 56].

I.P.S. Officers

307. Shri D. C. Sharma: Will the Minister of Home Affairs be pleased to state:

(a) the total number of I.P.S. officers serving in each Part A, B and C States and also at the Centre on the 1st January, 1956; and

(b) the total sanctioned strength of I.P.S. officers for each State?

The Minister in the Ministry of Home Affairs (Shri Datar): (a) and (b). Two statements giving the requisite information are laid on the Table of the House. [See Appendix III, Annexure No. 57].

All India Services Training Schools

308. Dr. Satyawadi: Will the Minister of Home Affairs be pleased to state:

(a) the number of trainees in both the All India Services training schools at present; and

(b) whether any reservation of seats is being observed in the total number of candidates taken for training?